

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 32 OF 2015 &
APPEAL NO. 47 OF 2015**

Dated: 10th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

A.NO. 32 OF 2015

In the matter of :

**Talwandi Sabo Power Ltd. ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sujit Ghosh
Mr. Shashank Sekhar
Mr. Krishna Rao

Counsel for the Respondent(s) : Mr. Matrugupta Mishra
Mr. Nishant Kumar Jha for R.1

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya for R-2

APPEAL NO. 47 OF 2015

**Nabha Power Ltd. & Anr ...Appellant(s)
Vs.
Punjab State Power Corporation Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Ganesh, Sr. Adv.
Mr. Aniket Prasoon
Mr. Abhishek Kumar
Mr. Kush Saggi

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya for R-1

Mr. Matrugupta Mishra
Mr. Nishant Kumar Jha for R.2

ORDER

We have heard learned counsel for Respondent - Punjab State Power Corporation Ltd. (“**PSPCL**”) in the above appeals. Learned counsel for the parties are directed to file their respective comprehensive written submissions on or before 12.04.2017 after serving copy on the other side.

List these matters for further hearing on **24.04.2017 at 2.30 p.m.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ss/mk